

(b) and (c) In the CPSUs under the Ministry of Steel, job contracts are awarded to contractors in non-core activities to carry out different season/temporary activities incidental to their core work. Contractors engage contract/casual labourers in the jobs of material handling loading/unloading, cleaning, security etc. As per the available information, 73012 contract/casual labourers were engaged.

(d) Nil.

(e) to (g) The amenities as prescribed under the Contract Labour (Regulation & Abolition) Act, 1970 are being provided to the contract labour engaged in the contractual jobs by the respective contractors in various PSUs under the Ministry of Steel. All the CPSUs are required to ensure payment of wages, Bonus and Social Security Schemes available in terms of Labour Laws namely, Provident Fund (PF) and Employees State Insurance (ESI) benefits to the contract labourers by the contractors through well laid procedures/systems. In case of complaints about violations by the contractor, action is initiated by the respective management and necessary compliance as per law is enforced for safe guarding legitimate interests of the labourers.

#### **Tourism in Kollam district of Kerala**

2601. SHRI K.N. BALAGOPAL : Will the Minister of TOURISM be pleased to state:

(a) whether Kerala Government has submitted any proposal for the development of tourism in Kollam district;

(b) if so, the details thereof; and

(c) whether Ashtamudi lake related tourism projects is pending with Government?

THE MINISTER OF STATE IN THE MINISTRY OF TOURISM (SHRI SULTAN AHMED): (a) to (c) Development and promotion of various tourism destinations/ products/fairs/festivals/events are primarily the responsibility of the respective State Government/Union Territory (UT) Administration. The Ministry of Tourism, however, provides Central Financial Assistance (CFA) for tourism infrastructure development projects/fairs/festivals/events identified in consultation with them, subject to availability of funds, inter-se-priority and adherence to scheme guidelines.

As on date there is no proposal of the State Government of Kerala pending with the Ministry of Tourism for development of tourism in Kollam district.

The Ministry of Tourism has, however, sanctioned following projects in Kollam district, Kerala.

1. Development of major tourism destination at Kollam providing Entertainment and Children's Traffic Park as a tourist destination at Ashramam for an amount of Rs.2.86 crore in the year 2008-09.
2. Rural Tourism Project at Village Clappana, District Kollam for a total amount of Rs.0.67 crore in the year 2008-09 and 2009-10.
3. Development of Ashtamudi Lake Cruise Circuit for an amount of Rs.5.38 crore in the year 2008-09.

#### **Mega Destination Development Scheme**

2602. SHRI SHADI LAL BATRA: Will the Minister of TOURISM be pleased to state:

(a) whether Government is working on 'Mega Destination Development Scheme' for consolidation of tourists resources in the country;

(b) if so, the names of the tourist places in the country included for development under the scheme especially in Haryana;

(c) whether Government propose to include the world renowned tourist site Kurukshetra under the scheme;

(d) if so, the details thereof; and

(e) if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF TOURISM (SHRI SULTAN AHMED): (a) to (b) The Ministry of Tourism, at present has identified 45 mega destinations/circuits in the country. The details of these mega destinations/circuits are given in the Statement (See below).

For each identified mega destinations and circuits, the Ministry of Tourism contribution, as central financial assistance, is capped at Rs.25.00 crore and Rs.50.00 crore respectively under the scheme "Product/Infrastructure Development for Destinations and Circuits".

(c) to (e) The Ministry of Tourism has already sanctioned Mega Tourism Circuit 'Panipat-Kurukshetra-Pinjore'. Phase-I of this circuit was sanctioned in 2006-07 at a cost of Rs.16.30 crore and Phase-II in 2008-09 at a cost of Rs.15.45 crore.